

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-719(PB)/2018

IN THE MATTER OF:

Samit Kapur & Ors.

.... Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.08.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member (Judicial)

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant : Mr. Ajay Kumar Tandon, Mr. Lalit Kumar Gupta & Ms. Purnima Singh, Advs. Along with Mr. Samit Kapur, Applicant

For the Respondent : Mr. Ashish Aggarwal, Mr. Gurcharan Singh & Mr. Vijay Shankar, Advs.

ORDER

Ld. Counsel for the applicant and respondent are present and joint request is made to adjourn the matter, stating the parties are settling and some payments are also made. For finalise the terms of settlement.

For further consideration on 30.08.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

07.08.2018
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)